

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2

ITEM No.206
CP(IB)/208(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Narendra Kumar Bhimsen Goyal
V/s
Bank of Baroda

.....**Applicant**

.....**Respondent**

Order delivered on 18/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent : Ms. Nalini Lodha, Adv.

ORDER

None is present for the applicant. Ld. Counsel for the Resolution Professional is also absent. Ld. Counsel for the respondent submitted that they do not have copy of Resolution Professional's report. Resolution Professional is directed to serve the report on the respondent within two days'.

List for further consideration on 19.01.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)